

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-I SECTION I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

.....

PUBLIC NOTICE NO. 61 (RE-2007)/2004-2009
NEW DELHI, THE 8th OCTOBER, 2007

S.O.(E) – In exercise of the powers conferred under Paragraphs 2.1, 2.4 and 2.29 of the Foreign Trade Policy, 2004-2009, the Director General of Foreign Trade hereby allocates a total quantity of 10,309 MTs of **Raw Sugar** out of free sale portion of 2007-2008 season's production for export to EU for the year 2007-2008 (October, 2007 to September, 2008) as under :-

- (i) 10,309 MTs of Raw Sugar to EU
2. This refers to HS Code No.1701 00 00 in the Schedule 2 of ITC(HS) Classification of Export & Import Items, 2004-2009 under which M/s. Indian Sugar Exim Corporation Ltd, New Delhi is the designated agency for export of sugar to EU under preferential quota.
3. As regards Special Certification requirement, entries to be made in document EUR and GSP are as follows : -
 - (i) Complimentary Sugar (Raw Sugar)
“(Application of Regulation (EC) No.950/2006, Complimentary Sugar. Serial No.09.4315).”
4. EUR Form is to be endorsed by Customs at the Port of Shipment and the GSP Certificate by Export Inspection Agency/Directorate general of Foreign Trade.
5. This issues in Public Interest.

(R.S. GUJRAL)
Director General of Foreign Trade
An Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/879/AM08/PC.III)